

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through Video-Conferencing Mode (Hybrid))

ITEM No.03
C.P.(CAA) No. 06/BB/2024

IN THE MATTER OF:

M/s. Motorola Mobility Chennai Pvt. Ltd. ... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 30.05.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Naman Joshi, PCS

ORDER

1. Heard the Ld. PCS for the Petitioner.
2. Pursuant to order dated 14.03.2024, the ROC/RD has filed its report vide Dy.No.2881 dated 22.05.2024; OL has filed its report vide Dy.No.2463 dated 23.04.2024 and CCI report vide Dy.No.1285 dated 26.02.2024 and replies thereto has been filed by the Petitioner vide Dy.No.3028 and Dy.No.3029 dated 29.05.2024 respectively. The same are taken on record.
3. Ld. Counsel for the Petitioner states that he has received the IT report. However, the same is not filed in the Registry. Therefore, IT Department is directed to file its report within a period of two weeks and the Petitioner is granted one week time to file its response/reply thereto, after serving the copy on the other side.
4. List the case before the Regular Bench on **08.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)